

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**OA-3482/2018
MA-3768/2018**

New Delhi, this the 18th day of September, 2018

**Hon'ble Sh. V. Ajay Kumar, Member(J)
Hon'ble Sh. A.K. Bishnoi, Member(A)**

1. Mrs. Sunita Kumari, aged 51 years,
w/o Sh. Lalit Kumar Singh,
working as Staff Nurse, in JNV Pachpahar
Distt. Jhalawar (Raj.)
r/o Staff Quarter, JNV Pachpahar,
Distt. Jhalawar (Raj.).
2. Mrs. Kusum Kumar, aged 48 years,
w/o Sh. Narendra Kumar Verma,
working as Staff Nurse in JNV Nandala,
Distt. Ajmer (Raj.)
r/o Staff Quarter, JNV Nandala
Distt. Ajmer (Raj.).
3. Ms. Sunita Dutta, aged 56 years,
d/o Sh. Balraj Bali,
working as Staff Nurse, in JNV Mandtiya
Distt. Chittargarh (Raj.)
r/o Staff Quarter, JNV Mandtiya,
Distt. Chittargarh (Raj.)
4. Ms. Veena Pani, aged 50 years,
d/o Sh. Ramanad Singh,
working as Staff Nurse, in JNV Jajawar,
Distt. Pali (Raj.)
r/o Staff Quarter, JNV Jajawar,
Distt. Pali (Raj.).
5. Mrs. Nilam Sinha, aged 53 years,
w/o Sh. Vinod Prasad,
working as Staff Nurse, in JNV Thakarda
Distt. Dungarpur (Raj.).
r/o Staff Quarter, JNV Thakarda,
Distt. Dungarpur (Raj.).
6. Babu Lal Meena, aged 55 years,
s/o Sh. Ram Klyan Meena,
working as Staff Nurse, in JNV Chhan,
Distt. Tonk (Raj.).

r/o Staff Quarter, JNV Vhhan,
Distt. Tonk (Raj). ... Applicants

(Through Sh. Yogesh Sharma)

Versus

1. Union of India through the Secretary,
Ministry of HRD, Department of Education,
Govt. of India, Sastri Bhawan, New Delhi.
2. The Secretary,
Ministry of Finance,
Department of Expenditure, Govt. of India, New Delhi.
3. The Commissioner,
Navodaya Vidyalaya Samiti,
B-15, Institutional Area, Sector 52, Noida (UP). ... Respondents

ORDER(ORAL)

Hon'ble Sh. V. Ajay Kumar, Member(J)

MA No. 3768/2018 filed for joining together is allowed.

OA No. 3482/18

The applicants, who are presently working as Staff Nurse in various schools of the respondents-Navodaya Vidyalaya Sangathan filed the OA seeking the following reliefs:

“(i) that the Hon'ble Tribunal may graciously be pleased to pass an order directing the respondents to re-fix the pay of applicants as per sub-clause (ii) to Rule 7 clause (A) of the CCS(RP) Rules, 2008 Rules, at the stage of Rs. 18460/- w.e.f. 1.1.2006 by way of extending the benefit of judgment dated 4.11.2016 passed by Hon'ble Delhi High Court in Writ Petition (C) No. 8058/2015, upheld by the Hon'ble Supreme Court of India, with all consequential benefits with arrears of difference of pay and allowances.

(ii) any other relief which the Hon'ble Tribunal deem fit and proper may also be granted to the applicants.”

2. It is submitted that the applicants made number of representations to the respondents and also got issued a legal notice Annexure A/1 dated 01.06.2018

ventilating their grievances to the respondents. However, no order has been passed thereon till date.

3. In the circumstances, the OA is disposed of at the admission stage itself without going into the merits of the case by directing the respondents to consider the (Annexure A/1) legal notice dated 01.06.2018 of the applicants by passing an appropriate reasoned and speaking orders thereon within ninety days from the date of receipt of a certified copy of this order, in accordance with law. No costs.

Let a copy of the OA be enclosed to this order.

(A.K. Bishnoi)
Member(A)

(V. Ajay Kumar)
Member(J)

/ns/